

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

DATED THURSDAY THE THIRTY FIRST DAY OF AUGUST NINETEEN

HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri N.V. Krishnan, Administrative Member

And

Hon'ble Shri N. Dharmadan, Judicial Member

ORIGINAL APPLICATION No.476/89

P.S. Ramachandran Nair

....Applicant

v.

1. The Chief Engineer & Administrator
Andaman Lakshadweep Harbour Works,
Ministry of Surface Transport,
Post Box No.161, Port Blair.

2. The Deputy Chief Engineer,
Lakshadweep Harbour Works,
Ministry of surface Transport,
Karaparamba, Calicut.Respondents

Mr. V. Muraleedharan Nair

....Counsel for applicant

Mr. Ramanathan proxy
counsel of Shri P.V.
Madhavan Nambiar SCGSC

....Counsel for respondents

ORDER
JUDGMENT

Shri N.V. Krishnan, Administrative Member

Heard the counsel on either side.

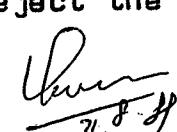
2. The applicant who was appointed on ad hoc
basis as Sarang in pursuance of the offer of appointment
dated 12.3.1982, (Annexure-A) order given to the applicant.

The grievance of the applicant is that he was thereafter reverted to the post of Marine Khalasi, from which the initial appointment to the post of Sarang was made.

3. The learned counsel for the respondents pointed out that ~~it~~ became necessary because he did not pass the examination required to ~~be~~ qualified for the appointment to the post of Sarang. This fact has been mentioned in the Annexure -I, the reply given to the applicant's wife. The counsel for the applicant states that this was not mentioned as one of the conditions in the offer of appointment Annexure-A. His contention is not correct because it is seen that item No.VI of the Annexure-A specifically states that in respect of matters not specified in the offer appointment, he will be governed by the relevant rules and orders in force for the time being. His only grievance is that ~~requirement~~ of passing the examination was not specifically mentioned in Annexure -A.

4. In the light of the above explained facts we are of the view that Annexure-A cannot be faulty ⁱⁿ ~~on~~ that ground. ^{It} ~~thus~~ is clear that the applicant cannot have any grievance against the reversion. The application, therefore cannot be admitted; accordingly we reject the same.


(N. DHARMADHAN)
Judicial Member


(N.V. KRISHNAN)
Administrative Member